

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA S A B H A
UNSTARRED QUESTION No. 114
ANSWERED ON 02/02/2023**

Uniform Civil Code Bill

114. SHRI K. VANLALVENA

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has any plan to pass the Uniform Civil Code (UCC) Bill;
- (b) if so, whether the UCC will effect Article 371(G) of the Indian Constitution;
and
- (c) if so, whether different customary laws of different communities within Indian Union will be violated by UCC ?

A N S W E R

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) to (c) Government had requested the 21st Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendations thereon. The term of the 21st Law Commission ended on 31.8.2018. As per the information received from the Law commission, the matter related to uniform civil code may be taken up by the 22nd Law Commission for its consideration. Therefore, no decision on implementation of uniform civil code has been taken as of now.
